

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA-3519/2014

New Delhi, this the 27th day of September, 2018

**Hon'ble Sh. V. Ajay Kumar, Member(J)
Hon'ble Sh. A.K. Bishnoi, Member(A)**

Bhagmal Singh,
S/o late Sh. Shobha Ram,
Aged about 62 years,
R/o C-171, Jeevan Park,
Uttam Nagar, New Delhi-110059.
Retired from the post of AOTR(RG) (Employee No. G087349)
Office of the General Manager (West)
Mahanagar Telephone Nigam Limited,
Rajouri Garden, New Delhi-110027. Applicant

(through Sh. K.P. Gupta)

Versus

1. Union of India,
Through the Secretary,
Ministry of Communication and Information Technology,
Department of Telecommunication,
915, Sanchar Bhawan,
20, Ashoka Road,
New Delhi-110001.

2. The Member (Finance),
Telecom Commission,
Department of Telecommunication,
915, Sanchar Bhawan,
20, Ashoka Road,
New Delhi-110001.

3. Mahanagar Telephone Nigam Limited,
Through its
Chairman and Managing Director,
Mahanagar Door Sanchar Sadan,
9, CGO Complex, Lodi Road,
New Delhi-110003. Respondents

(through Sh. Ashok Kumar for R. Nos. 1 and 2 and Sh. Jasbir Bidhuri with
Sh. Arun Sanwal for R-3)

ORDER(ORAL)**Hon'ble Sh. V. Ajay Kumar, Member(J)**

When this matter is taken up for hearing, learned counsel for the applicant submits that since the applicant was convicted by a competent criminal court of law and that his criminal appeal is pending before the higher court, he seeks leave of this Tribunal to withdraw this OA which was filed seeking release of gratuity which was withheld by the respondents.

2. In the circumstances, the OA is dismissed as withdrawn. However, this order shall not preclude the applicant from availing his remedies, in accordance with law, in future. No costs.

**(A.K. Bishnoi)
Member(A)**

**(V. Ajay Kumar)
Member(J)**

/ns/